

tion of 'Harijans' living within the "village abadis" does not, therefore, arise. Structures which have been put up outside "village abadis" before 13-11-1959 (the date of general notification of 34,000 acres) are also not being acquired, if they can be adjusted in a "regularisation plan". Any person whose land is acquired is entitled for allotment of an alternative developed plot at fixed rate of premium subject to the condition that he or his wife or other dependent relations including unmarried children do not own any other residential plot of land or house in Delhi, New Delhi or Cantonment. Compensation is also paid to him in accordance with the provisions of the Land Acquisition Act, 1894.

Teaching of Mathematics

2626. **Shri Bagri:** Will the Minister of Education be pleased to state:

(a) whether the Chairman of the University Grants Commission has suggested any change in the method of teaching of Mathematics; and

(b) if so, the details thereof and Government's reaction thereto?

The Deputy Minister in the Ministry of Education (**Shri Bhakt Darshan**): (a) and (b): A statement is attached. [Placed in Library. See No. LT-4930/65].

Adoption of Official Language in Nagaland, Kerala and Andhra Pradesh

2628. { **Shri Kolla Venkaiah:**
Shri Laxmi Dass:
Shri M. N. Swamy:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1463 on the 24th March, 1965 and state:—

(a) whether Government have recommended or suggested to the Governments of Andhra Pradesh, Kerala and Nagaland for adoption by law the language of the State as the official language;

(b) if so, when; and

(c) the action taken by the concerned States thereon?

The Deputy Minister in the Ministry of Home Affairs (**Shri L. N. Mishra**): (a) No, Sir. Under Article 345 of the Constitution, it is the Legislature of a State which may by law adopt any one or more of the languages in use in the State, or Hindi as the language or languages to be used for all or any of the official purposes of that State.

(b) and (c). Do not arise.

Rationing in Kerala

2629. **Shri Maniyangadan:** Will the Minister of Home Affairs be pleased to state:

(a) the manner in which the enumeration work for purposes of issuing ration cards was done when informal rationing was introduced in Kerala;

(b) whether any remuneration was promised for the work;

(c) whether the remuneration has been paid; and

(d) if not, the reasons for the delay?

The Minister of State in the Ministry of Home Affairs (**Shri Hathi**): (a) The Government mainly employed school teachers for enumeration work in connection with the introduction of informal rationing in Kerala.

(b) Yes, Sir.

(c) and (d). The remuneration could not be paid during 1964-65 for want of provision of funds. Government have, however, directed the District Collectors to disburse the remuneration quickly.

Escape of Government Servants to Pakistan

2630. **Shri Raghunath Singh:** Will the Minister of Home Affairs be pleased to state the number of employees